निर्धारित करने के लिए तये फार्मुले का सुझाव देना है।

- (ग) जी, नहीं।
- (घ) प्रश्न नहीं उटाता।

Leasing of Metro Channel of Doordarshan to Private Sector

KRISHNA 3288. SHRI **KUMAR** BIRLA: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to refer to the answer to Unstarred Question 815 given in the Rajya Sabha on the 16th July, 1992 and state:

- (a) what arc the details of the private sector firms which have finally agreed to participate in the metro channel privatisation scheme;
- (b) what arc the terms and conditions of their participation; and
- (c) by when the Scheme would be introduced?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c) The Air Time Committee of India constituted under the Scheme would, by issue of public notice, invite applications from interested persons/parties in due course. The Scheme notified on 28th/30th September, 1992 is given as Annexure.

[See Appendix CCXV, Annexure 54]

Shortage of Newsprint

3289. SHRI KRISHNA **KUMAR** BIRLA: Will Minister the οf INFORMATION AND BROAD-CASTING be pleased to refer to UnStarred Question 816 given in the Rajya Sabha on the 16th July, 1992 and state:

- (a) whether the newspaper industry in the country is facing a shortage of newsprint; and
- (b) if so, what steps Government propose to take to meet the requirement of newspaper industry?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) No, Sir.

to Questions

(b) Does not arise.

Advertisement of Indian Liquor on Star T.V.

3290. DR. ABRAR AHMED: SHRI SUDHIR RANJAN MAJUMDAR: SHRI JAGIR SINGH DARD:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that STAR TV is telecasting advertisements for Indian made liquor while its advertisements are banned over Doordarshan; and
- (b) if so, what is the reaction of Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) yes. Sir.

(b) The contents of programmes of foreign Television Network do not come within the ambit of the regulations of Government of India.

Revenue earned by Doordarshan Through Advertisement

3291. SHRIMATI ILA PANDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the answer to UnStarred Question 2371 given in the Rajya Sabha on the 30th July, 1992 and state the amount of advertising revenue earned by Doordarshan during the period from January to October, 1992?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): The gross business done by

Doordarshan during this period was Rs. 302.97 crores.

Television Programmes on Indian Nationals engaged in Developmental Activities

3292. SHRI SHANTI TYAGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government propose to show on the television programmes of our people engaged in developmental and productive activities i.e., peasant in fields, workers in factories, scientists and engineers in laboratories and sites and cultural workers in their clubs, etc.;
 - (b) if so, the details in this regard; and
- (c) if not, what arc the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Doordarshan has been telecasting programmes, in different formats, from various Kendras on persons engaged in developmental and productive activities regularly and would continue to do so in the future also.

- (b) the details of such programmes are not maintained centrally in a compiled form.
 - (c) Does not arise.

Registration of Titles of Newspapers

3293. SHRI B.K. HARIPRASAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to UnStarred Question 2359 given in the Rajya Sabha on the 3rd July, 1992 and state:

- (a) whether it is a fact that the officials entrusted with approval and clearance of newspaper titles in the office of Registrar of Newspapers are not cadre officers but functionaries at lower levels like Stenographers on deputation; and
- (b) if so, whether Government propose to ensure that a cadre officer is asked to

look after the task of scrutinising and approving the newspaper titles, thereby cutting undue delays?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) The title clearance cell in the office of RNI is headed by a Class II Gazetted Officer appointed and posted there by the Ministry of Information & Broadcasting. He works under the over all supervision of the Registrar of Newspapers for India. The Supervisor of the Title Cell is assisted by a number of dealing hands of different grades and the Cell is working efficiently.

विज्ञापन हेतु नवीकृत समाचारपत्र/सावधिक पत्रिकाएं

3294. श्री मोहम्मद अफज़ल उर्फ मीम अफज़ल: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 1991-92 में विज्ञापन और दृश्य प्रचार निदेशालय द्वारा विज्ञापन प्राप्त करने के उद्देश्य से नवीकृत किये गये उर्दू समाचारपत्रों / सावधिक पत्रिकाओं की संख्या कितनी-कितनी है; और उक्त अवधि के दौरान इस उद्देश्य हेतु स्वीकृत किये गये नये समाचारपत्रों की संख्या कितनी है;
- (ख) इन समाचारपत्रों/सावधिक पत्रिकाओं में से प्रत्येक की प्रसार संख्या सहित उनके नाम क्या-क्या है; और
- (ग) 30 नवम्बर, 1992 की स्थिति के अनुसार इस उद्देश्य हेतु स्वीकृति पाने के लिए समाचारपत्रों के लंबित आवेदनों की संख्या कितनी है?

सूचना और प्रसारण मंत्रालय में उप मंत्री (कुमारी गिरिजा ध्यास): (क) और (ख) वर्ष 1991-92 के दौरान 347 उर्दू समाचारपत्र/पत्रिकाएं धीं जिन्हें डी॰ ए॰ वी॰ पी॰ द्वारा विज्ञापन जारी करने के प्रयोजन से नवीकृत और स्वीकृत किया गया। परिचालन आंकड़ों सहित उनके नाम अनुपत्र में दिए गए है। [देखिए परिशिष्ट 165, अनुपत्र सं॰ 55]

(ग) 30 नवम्बर, 1992 की स्थिति के अनुसार डी॰ ए॰ वी॰ पी॰ के पास सूचीबद्ध करने के लिए विभिन्न भाषाओं के समाचारपत्रों/पत्रिकाओं के 244 आवेदन लंबित पड़े हैं।